

Salt Act, 1944 making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

- (a) G.S.R. No. 1023, dated the 12th August, 1961.
  - (b) G.S.R. No. 1024, dated the 12th August, 1961.
  - (c) G.S.R. No. 1025, dated the 12th August, 1961.
- (ii) A copy of the Accounts of the Rehabilitation Finance Administration for the year ended 31st December, 1959 along with the Audit Report thereon, under sub-section (4) of section 16 of the Rehabilitation Finance Administration Act, 1948. [Placed in Library. See No. LT-3164/61].

(5) Consideration and passing of:

The Representation of the People (Amendment) Bill, 1961, as reported by the Select Committee.

The Newspapers (Price and Page) Continuance Bill, 1961.

The Apprentices Bill, 1961.

(6) Discussion on the situation arising out of the recent floods in various States on motions to be moved by Shri Narayanankutty Menon and others on Monday, the 28th August, at 4.0 P.M.

(7) Discussion on the Report of the Second Enquiry on Agricultural Labour in India (Vol. I-All India) on a motion to be moved by Shri N. R. Muniswamy and others on Thursday, the 31st August, at 4.0 P.M.

**Shri S. M. Banerjee (Kanpur):** Sir, you do not allow us to put questions, and I find that only two hours are allotted for discussion on the flood situation.

**Some hon. Members:** One day must be given.

**Mr. Speaker:** We shall wait and see. Not one full day, but if there are many hon. Members who want to participate and many other States have to be covered, we will sit on another day also for some time in the evening.

**Shri Chintamani Panigrahi (Puri):** At least four hours have to be given.

**Mr. Speaker:** Let us see how it develops on that day.

12.22 hrs.

#### BUSINESS OF THE HOUSE

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** With your permission, Sir, I rise to announce that Government Business in this House for the week commencing 28th August, 1961, will consist of:

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Discussion and voting on the Supplementary Demands for Grants (General) for 1961-62.

(3) Consideration and passing of:

The Indian Penal Code (Amendment) Bill, 1961.

The Indian Railways (Amendment) Bill, 1961, as reported by the Select Committee.

(4) Further consideration and passing of the Maternity Benefit Bill, 1961, as reported by the Joint Committee.

12.24 hrs.

#### RE: SUMMONS ISSUED TO SHRI KARANJIA

**Shri Geray (Poona):** Sir, may I seek one clarification? Yesterday, you announced in the House that you have received a telegram from Mr. Karan-

[Shri Goray]

jia saying that the summons to appear before the House should be postponed by 14 days or something like that. The telegram also stated, you informed the House, that he was sending a letter to you. Have you received that letter?

**Mr. Speaker:** I have not yet received the letter. I have received information that he has filed a writ in the Supreme Court (*Interruption*). Let us wait and see what is going to happen.

## BUSINESS ADVISORY COMMITTEE

### SIXTY-SIXTH REPORT

**Shri Satya Narayan Sinha:** Sir, I beg to move:

"That this House agrees with the Sixty-sixth Report of the Business Advisory Committee presented to the House on the 24th August, 1961."

**Mr. Speaker:** The question is:

"That this House agrees with the Sixty-sixth Report of the Business Advisory Committee presented to the House on the 24th August, 1961."

The motion was adopted.

12 hrs.

## INCOME-TAX BILL, 1961—Contd.

**Mr. Speaker:** The House will now take up further consideration of the following motion moved by Shri Morarji Desai on the 18th August, 1961, namely:—

"That the Bill to consolidate and amend the law relating to income-tax and super-tax, as reported by the Select Committee, be taken into consideration."

Time allotted is ten hours. Time allotted for General Discussion is seven hours out of which six hours have already been taken. There is a balance of one hour for General Discussion.

**Shri M. R. Masani (Ranchi-East):** May I know, Sir, when the hon. Minister will be called on to reply?

**Mr. Speaker:** How long does the Minister like to take for his reply?

**The Minister of Finance (Shri Morarji Desai):** Half-an-hour.

**Mr. Speaker:** He will be called at one o'clock.

**Shri Morarji Desai:** I might take a little more also. I may be called at quarter to one.

**Mr. Speaker:** He may start at 1:00; if necessary I will extend it by 15 minutes.

Now, Ch. Ranbir Singh was in possession of the House. He may continue his speech.

**श्री० रणबीर सिंह (रोहतक) :** अध्यक्ष महोदय, मैं कल सेलेक्ट कमेटी की ११, १२ और १३ नवम्बर की धाराओं का स्वागत करते हुए यहां पर जो उनके बारे में कुछ लोगों ने ऐतराज किया था उन के बारे में बर्ज कर रहा था।

घापति करने वालों की धोर से यहां इस बात को साबित करने की कोशिश की गई कि यह धाराएं छोटी गिनती की जानियों के खिलाफ जाती हैं और यह उनकी तरक्की के रास्ते में रोड़ा लड़ा करने के लिए लाई गई हैं। मेरी समझ में उनकी यह बात नहीं जाती है क्योंकि यह धाराएं हर एक जाति